

By E-mail

O. No. Adm/B-23/4150/2020
District & Sessions Court, Solapur
Date - 11.09.2020

To,

All The Principal Judges / Head of Establishments
at Taluka Places in Judicial District, Solapur

Subject :- Modification in SOP dt.03.06.2020 regarding
attendance of the Officers and staff in the State of
Maharashtra.

Ref. :- 1. Hon'ble High Court letter No.Insp./90/2020
dt.05.09.2020
2. This Office letter No.Adm/B-23/4098/2020
dt.06.09.2020
3. Hon'ble High Court Letter No.Insp./95/2020
dt.10.09.2020

Sir / Madam,

With reference to the subject noted above and clarification to the
letter under reference No.1 & 2, I am to state that, The Hon'ble The Chief Justice
and the Hon'ble Administrative Committee of the Bombay High Court have been
pleased to approve following modifications in SOP dt.03.06.2020 regarding
attendance of the Officers and Staff :-

- 1) The Group-A (which also includes all Judicial Officers) and Group-B
officers to work with 100% strength in the entire State of Maharashtra.
- 2) The Staff other than Group-A and Group-B officers to attend the Court with
30% strength or minimum 30 employees whichever is more in the Courts
falling in Table-A of the SOP.
- 3) The rest of the provisions in SOP dt.03.06.2020 and modification therein
vide Circular dt.16.06.2020 shall remain in force.
- 4) The Principal Judges / Head of Establishments at Taluka places in Judicial
District Solapur to take suitable decision at their ends regarding the
working hours, wherever the functioning of the Courts is ongoing in one
shift.

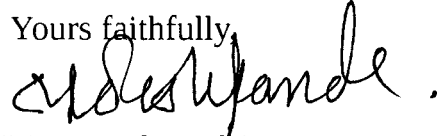
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Thus, all the Judicial Officers are required to attend the office / Court as per the decisions taken by the Hon'ble Administrative Committee.

In case, any Judicial Officer is having no Judicial Work on dais, he may rise from dais and may perform administrative and other Judicial Work as per the Circulars issued by the Hon'ble Bombay High Court time to time.

You are, therefore directed to take note of the above modifications regarding attendance of the officers and staff and comply the same under intimation to this office.

Yours faithfully,



(M.R. Deshpande)

Principal District Judge, Solapur

S.C.

Encl. : Copy of letter under reference No.3

Copy forwarded with respect to: -

The Hon'ble Registrar General,
High Court of Judicature at Bombay,
Bombay - 400 032.



(M.R. Deshpande)

Principal District Judge, Solapur

Copy forwarded for information and necessary action to

1. All the Hon'ble Judicial Officers working at Taluka Places (by e-mail)
2. All Taluka Courts

(All the Principal Judges / Head of Establishment at Taluka places in Judicial District, Solapur are hereby requested to bring the same to the notice of all their colleague Judicial Officers and staff members working at their establishments respectively. Further they are requested to handover copy of the same to President of Advocate Bar Association at Taluka Places respectively.)

By Order,



Registrar
District Court, Solapur